## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 160 17 with Co. Appeal No. 3/58, 59/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company:

Oriental Insurance Co. Ltd.

V/s.

Ambuja Cements Ltd. & Ors.

Section of the Companies Act:

Sections 58, 59 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1 KAMAL AGRANDL

STOPPED LESS MANNE

KUNAU VAI SHNAU.

## ORDER

Learned FCA Mr. Kamal Agrawal present for Appellant. Learned Advocate Mr. Kunal Vaishnav present for Respondent No.1.

Heard arguments of learned FCA for Appellant and learned Counsel for Respondents.

This Application is filed seeking impleadment of Proposed Respondents no. 1 to 8. The contesting respondent no. 1 reported no objection. Notice already given to proposed respondents. None appeared for proposed respondents.

IA 160/2017 is allowed.

For carrying out amendment in Co. Appeal 3/2017, and appellant is directed to send the amended Appeal/ petition to the proposed respondents and inform the date of hearing and shall file proof of service.

List the matter on 23.02.2018.

· Marour' MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL